

(47)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

M.A.No. 467/96 in

O.A.No.163/92

Date of Order: 1.8.96

BETWEEN:

1. N.L.Narayana Sharma
2. P.V.Ramana Rao .. Applicants.

AND

1. Union of India, rep. by its  
Secretary, Ministry of Communications,  
Dept. of Telecom, Govt. of India,  
New Delhi - 110 001.
2. Chairman, Telecom Commission,  
Ministry of Communications Dept.,  
Telecommunications, Samchar Bhavan,  
New Delhi - 110 001.
3. Director General, Telecom,  
New Delhi - 110 001.
4. Chief General Manager,  
Telecommunications,  
A.P., Hyderabad. .. Respondents.

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Counsel for the Applicants .. Mr.K.Lakshmi Narasimha  
Counsel for the Respondents .. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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O R D E R

)( Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Heard Mr.K.Lakshmi Narasimha, learned counsel for the  
applicant and Mr.Satyannarayana for Mr.N.R.Devraj, learned  
standing counsel for the respondents.

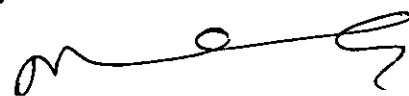


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2. The applicant in this OA has filed this MA for implementation of the judgement in the OA dated 12.3.92. Notice was issued on 1.7.96 and it is posted today for further hearing. Even today the learned standing counsel was not able to get any information. Hence the MA is ordered as follows:-

3. The judgement should be implemented on or before 31.8.96. MA is ordered accordingly.



( R.RANGARAJAN )  
Member (Admn.)

Dated: 1st August, 1996

( Dictated in Open Court )

sd

For/By  
7/8/96.  
D.R. (5)